

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 03**  
**IB-1302(PB)/2019**

**IN THE MATTER OF:**

PI Industries Ltd.	...	Petitioners/Applicant
Vs		
HPM Industries Ltd.	...	Respondents

**SECTION: Under Section 7 of the Insolvency & Bankruptcy Code.**

**Order delivered on 29.05.2019**

**Coram:**

**DR. DEEPTI MUKESH**  
**HON'BLE MEMBER(JUDICIAL)**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant:                      Mr. Ashish Middha, Advocate.

**ORDER**

Learned counsel for the applicant prays for one-week time to take appropriate instructions, whether the application will fall under Section 7 or Section 9 of Insolvency & Bankruptcy Code.

List for further consideration on 11.06.2019.

— Sd —

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**

— Sd —

**(DR. DEEPTI MUKESH)**  
**MEMBER(JUDICIAL)**